

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**Excise Miscellaneous Application No. 77597 of 2019
And
Excise Appeal No. 76533 of 2017**

Arising out of Order-in-Appeal No. 46/KOL-IV/17-18 dated 12.06.2017 passed by the Commissioner of Central Excise (Appeals-II), Kolkata.

Commissioner of CGST & Central Excise, Howrah,
GST, Commissionerate, M.S. Building
15/1, Strand Road, Kolkata-700001.

.Appellant (s)

VERSUS

M/s. Nezone Tubes Limited,
Vill. Chakundi, P.O.-Dankuni Coal Complex Township,
Dankuni, Dist.-Hooghly, West Bengal-712310.

....Respondent (s)

APPEARANCE :

Shri A. K. Biswas, Authorized Representative for the Appellant
None for the Respondent

CORAM:

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

Misc. Order No. 75266/2020

Final Order No. 75485/2020

DATE OF HEARING: 12.10.2020

DATE OF DECISION: 12.10.2020

PER P. K. CHOUDHARY :

The appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F. No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc. Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(P. Anjani Kumar)
Member (Technical)**

T.K